

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1517  
ANSWERED ON:21.07.2014  
CONSTITUTION OF TASK FORCE  
Gandhi Shri Dilip Kumar Mansukhlal

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has constituted any Task Force to accelerate the process of delivering justice;
- (b) if so, the details of the Judicial Impact Assessment made by the Government along with the salient features of the Task Force;
- (c) the follow-up action taken by the Government to implement the recommendations of the said Task Force;
- (d) whether the Government has made any assessment of additional expenditure incurred on such Task Force; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (e) : A Task Force on `Judicial Impact Assessment` was constituted by the Government on the directions of Hon`ble Supreme Court in the matter of Salem Advocates Bar Association versus Union of India. The Task Force submitted its report on 15th June, 2008, which was placed before the Hon`ble Supreme Court of India.

The Task Force had inter-alia recommended that `Judicial Impact Assessment` must be made on scientific basis for (i) estimating the extra case-load which any new Bill or Legislation may add to the Judicial System and (ii) the expenditure required for adjudication of cases be estimated by the Government and adequate budgetary provisions be made for the purpose. During the Conference of Chief Ministers and Chief Justices held in New Delhi in April, 2013 this matter was included in the Action Taken Report. It was mentioned that expert opinions received so far have expressed practical difficulties in making assessment of the impact of legislation on the workload of judiciary. The practicability of the idea needs to be established before it is implemented. Accordingly, a Committee of Experts has been constituted in September, 2013 to examine the issue of implementability of methodologies of Judicial Impact Assessment and suggest further action in this regard.